

10 रुपए कर दीजिए। आजकल लोगों को एक-दो रुपया खरीज में देना बहुत मुश्किल हो गया है।

अध्यक्ष महोदय : यह 3, 5 का क्या चक्कर है ?

श्री अटल बिहारी वाजपेयी : 3, 5 का चक्कर ठीक नहीं है। आप इनको कहिए कि इस चक्कर में से निकलें।

श्री खुर्शीद आलम खां : जहां तक माननीय सदस्य ने कहा कि एयर-पोर्ट्स का विस्तार होना चाहिए, शायद माननीय सदस्य ने देखा नहीं। हमारे दिल्ली एयरपोर्ट पर नया इंटरनेशनल एयर टर्मिनल बन रहा है कि जो कि 1985 तक तैयार हो जाएगा। इसी तरह से बम्बई में सेंकिड फेज को बढ़ाया जा रहा है, वह भी 1985 में तैयार हो जाएगा। मद्रास में डीमैस्टक भी बढ़ाया जा रहा है, वह भी 85 में तैयार हो जाएगा। मेरा अपना विचार यह है कि जब ये नए टर्मिनल तैयार हो जाएंगे।

एक माननीय सदस्य : कलकत्ता का कब तक होगा ?

अध्यक्ष महोदय : कलकत्ता खुद बहुत ज्यादा बढ़ गया है।

(व्यवधान)

श्री खुर्शीद आलम खां : यह जरूर है कि जब यह बन जायेंगे तो शायद आने वालों को कुछ ज्यादा सुविधाएं मिल सकें और उनके लिए होल्डिंग एरिया में हम कुछ जगह रिजर्व कर सकें। जहां तक 4 और 6 का सवाल है, अगर सदस्य, कहें तो मैं 6 को 10 कर सकता हूँ ?

एक माननीय सदस्य : 5 कर दीजिए।

श्री खुर्शीद आलम खां : 4 का 5 कर सकता हूँ।

(व्यवधान)

श्री मनोराम बागड़ी : 4 के 2 और 6 के 5 कर दीजिए।

श्री खुर्शीद आलम खां : 4 का 5 और 6 का 10 कर सकता हूँ।

श्री मनोराम बागड़ी : नहीं, ऐसी हेराफेरी मत करो।

Alleged Income Tax Raid on A Banalgore Hotel

*3. SHRI ATAL BIHARI VAJPAYEE :
SHRI KRISHNA KUMAR GOYAL :

Will the Minister of FINANCE be pleased to State :

(a) whether his attention has been drawn to press reports that income tax officials had raided on December 27, 1983, a room in Ashok Hotel, Bangalore, wherein there were many suit cases containing huge amounts of currency notes but the officials later hastily retreated;

(b) whether he has also seen the subsequent contradictory press statements one to the effect that there was no Income Tax raid and the other that there was an Income Tax raid;

(c) what are the full facts in this regard; and

(d) on what basis the Income Tax officials had raided the said Ashok Hotel room and what were the specific reasons of their retreat without conducting the raid ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (b) A statement is laid on the Table of the House.

Statement

Commissioner of Income Tax, Karnataka (Central) Bangalore received an anonymous telephone call at 5.00 P.M. on 27-12-83 from a person who introduced himself as a bearer of the Asok Hotel, Bangalore. The information was that one Shri Gidwani was occupying

room numbers 724 and 727 in the Hotel and was seen with one V.I.P. Suit case full of currency notes and gold. The informant said that Shri Gidwani was to leave for Bombay by air the next morning. The Commissioner of Income Tax passed on the information to the Assistant Director of Inspection (Investigation) who also had independent information on one Gidwani who had been buying immovable properties in benami names. The Assistant Director also sounded the Central Excise authorities in respect of gold. It has been reported by Commissioner of Income Tax, Karnataka (Central) that a search warrant was issued by Assistant Collector (Preventive), Central Excise in the name of Shri Gidwani under Gold Control Act for room numbers 724 and 727 of the Ashok Hotel. Officials of the Income Tax Department also accompanied the Central Excise Search party. The search party found that the rooms were not booked in the name of Gidwani and that a Member of Parliament was the occupant of room number 724. As the information was found to be wrong, the search party apologised to the Hon'ble Member of Parliament and the search was called off.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बड़ा गम्भीर सवाल है ।

अध्यक्ष महोदय : मैं बिल्कुल गम्भीरता से सुनूंगा ।

श्री अटल बिहारी वाजपेयी : कर्नाटक की चुनी हुई सरकार को गिराने के लिए वहाँ के विधायकों की खरीद-फरोख्त का जो सिलसिला चल रहा है, यह सवाल उसी से जुड़ा हुआ है। बड़े पैमाने पर बंगलौर में धन लेजाकर विधायकों को खरीदकर सरकार को गिराने की कोशिश की गई। (व्यवधान) सरकार ने जो वक्तव्य सभा-पटल पर रखा है उसमें स्वीकार कर लिया है कि बंगलौर में अशोक होटल के दो कमरों में छापा डालने के लिए जाय-कर और कस्टम के अधिकारी गए। इससे यह साफ है कि कर्नाटक प्रदेश कांग्रेस कमेटी के अध्यक्ष श्री पाटिल ने कहा था कि कोई छापा नहीं हुआ, वह गलत साबित हो

गया। मगर मैं उस मामले को नहीं उठा रहा हूँ। मेरा निवेदन यह है कि... (व्यवधान)

PROF. K.K. TEWARY : Mr. Speaker, Sir, this charge is baseless; it should not be allowed to go on record.

SHRI ATAL BIHARI VAJPAYEE : What is wrong? (Interruptions) अध्यक्ष महोदय, अभी तक मैंने कोई आरोप नहीं लगाया है। जब मैं आरोप लगाऊंगा, तब क्या हालत होगी ?

(व्यवधान)

PROF. K.K. TEWARY : Please expunge it from the record. It is a personal allegation against a person who is not a member of the House. I wonder why you have permitted him. Mr. Speaker, Sir, it is against the convention of the House vis-a-vis the rules of the House.

(Interruptions)

SHRI K. LAKKAPPA : It is against the procedure in the House.

(Interruptions)

MR. SPEAKER : Order, Order. माननीय सदस्य को व्हेस्चन तो करने दें।

श्री मनोराम बागड़ी : अगर ये ऐसा करेंगे, तो क्या सदन की कार्यवाही चलेगी ? इनको कौन बोलने देगा ? (व्यवधान) चोर पकड़े जा रहे हैं, इन्हें दर्द किस बात का है ? (व्यवधान)

अध्यक्ष महोदय : आप लोग मानीय सदस्य को सवाल नहीं करने दे रहे हैं।

श्री मनोराम बागड़ी : क्या इनको चोरी पकड़ा जाना बुरा लग रहा है ? चोरों का जिक्र आने पर इनको दर्द क्यों हो रहा है ?

(व्यवधान)

PROF. K.K. TEWARY : Sir, my submission is very simple. I request that

the charge be expunged from the proceeding and you restrain the Member from levelling baseless charges against the person who cannot defend himself on the floor of the House.

(Interruptions)

अध्यक्ष महोदय : अगर किसी ऐसे व्यक्ति के खिलाफ एसपर्शन होगा, जो हाऊस में अपने आप को डिफेंड नहीं कर सकता, तो मैं देखूंगा। अगर किसी के खिलाफ एसपर्शन की बात आएगी, तो रिकार्ड पर नहीं आने दिया जाएगा।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, एसपर्शन की बात नहीं आयेगी।

MR. SPEAKER : If there is any allegation against any person and if aspersions have been made and he is not able to defend himself on the floor of the House I will not allow it to go on record.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैंने कोई आरोप नहीं लगाया है। मैं जो कुछ कहूंगा, सच कहूंगा और सच के अलावा कुछ नहीं कहूंगा। लेकिन अगर इन्हें इसमें आरोप दिखाई देता है, तो फिर ये अपनी दृष्टि का दोष दूर करें, मेरे मार्ग में कठिनाइयाँ पैदा न करें।

सभा-पटल पर जो बयान रखा गया है, उसमें स्वीकार किया गया है कि अशोक होटल के कमरा नम्बर, 724 और 727 में—ये नम्बर आज-कल सारे देश में चर्चा का विषय बने हुए हैं—जो लोग ठहरे हुए थे, उनके बारे में वहां के अधिकारियों को शिकायत मिली और वे जांच-पड़ताल करने के लिए उन कमरों में गए।

एक माननीय सदस्य : सवाल पूछिए।

अध्यक्ष महोदय : आप क्या कर रहे हैं ?

श्री मनोराम बागड़ी : क्या ये कमरे में थे ?

श्री अटल बिहारी वाजपेयी : मंत्री महोदय ने स्वीकार किया है कि टेलीफोन से शिकायत की गई कि गिडवानी वहां रुके हुए हैं, उनके पास सोना और काला धन है। यह गिडवानी ऐसे सज्जन हैं, जिनके बारे में सरकार को पहले से शिकायतें मिली थी, क्योंकि वह बेनामी सम्पत्ति की बदला-बदली करते रहते थे। अध्यक्ष महोदय, यह गिडवानी कौन हैं ? सरकार को मालूम है कि गिडवानी कौन है। वित्त मंत्री महोदय ने अपने बयान में उनका उल्लेख किया है। (व्यवधान)

श्री मनोराम बागड़ी : इनको तकलीफ हो रही है। यह वकील है चोरों के। (व्यवधान)

श्री अटल बिहारी वाजपेयी : मंत्री महोदय अपने जवाब में कहते हैं कि हमारे अफसर जब जांच करने के लिए गए, तो उनको पता लगा कि कमरा नम्बर, 724 में मेम्बर आफ पार्लियामेंट ठहरे हुए थे, या ठहरी हुई थी—मैं नहीं जानता। मैं पूछना चाहता हूँ कि कमरा नम्बर 727 में कौन ठहरा हुआ था। उन्होंने अपने जवाब में कहा है :—

The search party found that the rooms were not booked in the name of Gidwani and that a Member of Parliament was the occupant of Room No. 724.'

What about Room No 727 ? If Mr. Gidwani was not there, who was occupying that room ? In whose name had the room been booked ? Is it a fact that Mr. Kapur who was occupying the room had stayed in the same hotel earlier also in the name of Mr. Gidwani ? Why was room No. 727 not searched by the official ? Is it a fact that the search party withdrew because they were threatened by a leader of the Congress (I) party that action would be taken against them ?... (Interruptions)

AN HON. MEMBER : This is a baseless allegation... (Interruptions)

SHRI S.M. KRISHNA : this is a ver

simple question concerning an incident that took place in Bangalore. The sequence of events is like this. On 27-12-83, around 5.00 p.m. there was an information passed on to the Income-Tax authorities in Bangalore that some black money, unaccounted money and some gold, seemed to have moved into the Ashoka Hotel and one Mr. Gidwani was the person who was operating clandestinely. The authorities believing this information to be some worth immediately made earnest efforts to reach the hotel and find out whether one Mr. Gidwani was staying in Ashoka Hotel, and if he was staying there, whether he had in his possession some unaccounted money and gold. These were the two things with which the Income-Tax and the Excise authorities were concerned with immediately (*Interruptions*). I am trying to be as truthful as my esteemed friend, Shri Vajpayee has been about the factual position. When authorities reached the hotel, they found that there was no room booked in the name of any Gidwani, but they would not leave at that. They could have got back once they made sure that nobody by that name had registered himself in the hotel. Nothing prevented the Income-Tax or the excise authorities to get back, but they would not leave at that. They wanted to find out who was staying in rooms No. 727 and 724. They did make an earnest effort, and when they realised that the whole exercise was a hoax, and it was a false alarm... (*Interruptions*). The information was that one Mr. Gidwani was doing this... (*Interruptions*). And when Gidwani was not around, there was nothing for the incometax or the excise authorities to proceed.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं दिया गया। अगर वहाँ गिडवानी नहीं थे तो खबर देने वाले ने दो कमरों के नम्बर दिए थे...

अध्यक्ष महोदय : दोनों में नहीं थे।

श्री अटल बिहारी वाजपेयी : एक कमरे का जवाब दिया कि उसमें पार्लियामेंट के मेम्बर टिके हुए थे लेकिन मैंने दूसरे के बारे में पूछा तो उसमें कौन ठहरा हुआ था? क्या यह जरूरी नहीं था

कि अधिकारी कमरे की तलाशी लेते? एक कमरे में पार्लियामेंट की मेम्बर टिकी हुई थी लेकिन दूसरे में कौन था?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : Have you finished? The position should be clarified; and the hon. Member, I hope, is aware of the procedures also.

SHRI ATAL BIHARI VAJPAYEE : I was in Bangalore that day.

SHRI PRANAB MUKHERJEE : Was he in Banglore? I only wish he was not the occupant of room No. 727.

PROF. MADHU DANDAVATE : He may clarify whether he was in one of those two rooms.

SHRI PRANAB MUKHERJEE : I think he was not staying in that room.

SHRI ATAL BIHARI VAJPAYEE : I was in Government Guest House, If I had been there, they would have searched the room.

SHRI R.L. BHATIA : Anyway, a doubt has arisen that in another room, may be Mr. Vajpayee was staying.

SHRI PRANAB MUKHERJEE : Let us look at this. An information was received that somebody was staying in rooms 727 and 724. These two room numbers are given also. The name was also given, viz. Mr. Gidwani. So, when the tax people went there, they found that these rooms were booked in the name of one Mr. Kapoor?

SHRI ATAL BIHARI VAJPAYEE : Who is Mr. Kapoor?

SHRI PRANAB MUKHERJEE : The room was booked for one Mr. Kapoor; and the occupant was one Member of Parliament and her secretary.

SHRI ATAL BIHARI VAJPAYEE : Who?

SHRI PRANAB MUKHERJEE : Do you want to know the name of the MP?

It was Mrs. Shalini Tai Patil and her secretary. No ; there is nothing wrong in it. Let me explain it. I do hope that Members stay in hotel rooms. I do hope sometimes even Mr. Vajpayee also stays in hotel rooms, if he does not have houses in different parts of the country.

MR. SPEAKER : But from now on, they should be wary of it ; they should be very careful about it.

SHRI PRANAB MUKHERJEE : When they found that there was no such person as Mr. Gidwani—they have not gone to search the premises. This point has to be kept in mind.

SHRI ATAL BIHARI VAJPAYEE : What about the other room ?

SHRI PRANAB MUKHERJEE : They did not go to search the rooms. They went to search the belongings of one Mr. Gidwani. And I think Mr. Agarwal will agree that they are not going to all the rooms of Ashoka Hotel. The search warrant is in respect of one Gidwani and not in respect of any room. Therefore, when they went there, and found that there was no such person as Gidwani who had registered himself in the hotel.

You could have asked whether they did check up with the hotel register, viz. instead of staying in room No. 724 or 727, Mr. Gidwani was staying in some other room. They checked up that there was no Gidwani registered in the hotel register. Then they found out who was staying in these rooms. They have got the occupants and reservations. They were there. There was nobody in room No. 727.

SHRI ATAL BIHARI VAJPAYEE : Who is Mr. Kapoor ?

SHRI PRANAB MUKHERJEE : Here, it would be very difficult, if I have to tell at this stage of investigation, all the details. Afterall, you cannot have a probing enquiry. In an income-tax enquiry, there are certain systems and certain procedures. You cannot expect that at every stage I will give you every piece of information,

and frustrate the enquiry itself. Therefore, you cannot expect me to do that.

SHRI ATAL BIHARI VAJPAYEE : So, you care conducting an enquiry.

SHRI PRANAB MUKHERJEE : Therefore, the position is that they found this—the income-tax enquiry takes place on a number of cases, and not on one ; every day, certain raids and searches take place. The total number of raids and searches conducted by income-tax people number 3,000 in a year. Therefore, these are the normal procedures. There is nothing abnormal in it. Because it came in the Press and because it misfired—that is why you are raising the questions.

You have brought in all sorts of extraneous elements—toppling game, this and that. This is not the question. The questions is—who topples whom, we know very well. The whole Government started with toppling. The whole Government depended on the defectors. Therefore, let us not go to that extent. We are primarily concerned with an income tax operation; and so far as the income tax operation is concerned, there is nothing wrong. Many a time it has happened. Sometimes people go there. (*Interruptions*) That has nothing to do with this. There is no question of any toppling or anything unusual in it. When people went there, they did not find the right type of a person. When they found that a Member of Parliament was there, they apologised to her and they came back.

DR. VASANT KUMAR PANDIT : What about room no. 724 ? (व्यवधान)

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मंत्री महोदय ने यह संकेत दिया है कि इस मामले की जांच हो रही है, लेकिन ऐसा लगता है कि बाद में वे उससे पीछे हटने की कोशिश कर रहे थे। मैं जानना चाहता हूँ कि इस बात को ध्यान में रखते हुए कि सारे मामले ने एक राजनीतिक रूप ले लिया है, क्या मंत्री महोदय इस सारे मामले की गहराई से छानबीन का आदेश देंगे और क्या जांच के दौरान यह भी पता लगाया

जाएगा कि 727 में जो कपूर ठहरे हुए थे, वे गिडवानी के नाम से उसी होटल में पहले भी ठहर चुके हैं? क्या यह सच है कि बंगलौर कांड के पहले महाराष्ट्र के दो बैंकों, इंदिरा महिला को-आपरेटिव बैंक और शालिनी को-आपरेटिव बैंक, से 50 लाख रुपया निकाला गया था? क्या मंत्री महोदय इस पहलू की भी जांच करेंगे?

SHRI PRANAB MUKHERJEE : He has given me some information only.

(Interruptions)

श्री कृष्ण कुमार गोयल : अध्यक्ष महोदय, स्टेटमेंट के अन्दर स्वयं सरकार ने माना है कि मिस्टर गिडवानी, जिनके नाम पर यह फोन था, उन्होंने बेनामी ढंग से काफी रकम की बंगलौर के अन्दर इम्पूवेबिल प्रापटी की डिलिंग की है।... (व्यवधान)...

MR. SPEAKER : This is not the question.

SHRI KRISHNA KUMAR GOYAL : With your permission, I am reading from the answer. It says, "The Commissioner of Income Tax passed on the information to the Assistant Director of Inspection (Investigation) who also had independent information on one Gidwani, who had been buying immovable properties in benami names." यह माना है। इसके बाद सरकार ने अपने स्टेटमेंट में यह भी माना है कि कपूर एण्ड पार्टी के नाम से ये दोनों डिस्प्यूटेड कमरे बुक थे और तीसरे यह भी एडमिट किया है कि एक संसद सदस्य, जिन का नाम आपने भी बताया श्रीमती शालिनी पाटिल इन दो कमरों में से 724 में ठहरो हुई थी। मैं यह जानना चाहता हूँ कि क्या यह सही है कि पहले भी मिस्टर गिडवानी, इसी होटल के अन्दर कपूर एंड पार्टी के नाम से रुके हैं? क्या इस बात की सरकार ने जानकारी की है या करेगी कि श्रीमती शालिनी पाटिल को कपूर एंड पार्टी के नाम से होटल में कमरे बुक करवाने की क्या आवश्यकता थी, वह अपने नाम से बुक करवाकर क्यों नहीं ठहरीं?

एक माननीय सदस्य : यह जरूरी नहीं है।

... (व्यवधान) ...

श्री कृष्ण कुमार गोयल : अध्यक्ष महोदय, जैसा आपने कहा, जो सदस्य यहां नहीं है, उनका नाम न लिया जाए। क्या यह सही है कि उस समय आफिसबीयरस के अलावा उस मौके पर श्री बी० वी० देसाई वहां पर मौजूद थे?

(व्यवधान)

अध्यक्ष महोदय : हों भी तो क्या हर्ज है?

How can.....?

... (व्यवधान) ...

SHRI PRANAB MUKHERJEE : The hon. Member has not furnished any new point. Only he has repeated what Mr. Vajpayee had said.

MR. SPEAKER : In India, a man can move freely...

(Interruptions)

SHRI PRANAB MUKHERJEE : There is nothing new. He has passed on some information about Mr. Gidwani which Mr. Vajpayee also referred to.

SHRI B. V. DESAI May I know from the government regarding this?

श्री मनीराम बागड़ी : देसाई साहब क्या आप उस मौके पर थे?

... (व्यवधान) ...

SHRI B.V. DESAI : This episode which has been blown out of all proportions is in no way connected with any of the activities in Bangalore.

श्री मनीराम बागड़ी : घबराए हुए, क्यों हैं?

श्री बी० वी० देसाई : सुनिए । On the other hand, I would like to request the hon. Minister to find out and give me the information. (Interruptions). My specific question is like this : Wether any person

by name Gidwani is an active member of the B.J.P. That is my first question. Secondly, (*Interruptions*)

AN HON. MEMBER : How will the Finance Minister know it ?

SHRI B.V. DESAI : Secondly, in order to malign and blackmail the Congress Party, is it not a fact that a BJP Member has informed the income-tax department and laid a trap on them ?

MR. SPEAKER : No question.

SHRI B.V. Desai : My friend Mr. Vajpayee, came the next day and he brought some suit cases from there. Has the Government checked up its contents and the currency brought from there ?

SHRI ATAL BIHARI VAJPAYEE : Now an allegation has been made. But I do not take objection to this, because it is farcical and ridiculous.

PROF. MADHU DANDVATE : Mr. Speaker, before I put a direct question I want to seek a clarification, whether there is a typing mistake in one para of the reply given. In the first paragraph it is mentioned—

“The information was that one Shri Gidwani was occupying room Nos. 724 and 727 in the hotel and was seen with one VIP suit case full of currency and gold.” I do not know whether it is “One VIP and a suit case full of currency and gold.”

Is there any typing mistake ?

(*Interruptions*)

SHRI PRANAB MUKHERJEE : I have no knowledge whether there was one VIP or whether the suit case was a VIP suit case.

MR. SPEAKER : I think I will now pass on to the next question.

PROF. MADHU DANDAVATE : I am coming to my next question. In the last paragraph of the reply it is stated,

“The search party found that the rooms were not booked in the name of Gidwani and that a Member of Parliament was the occupant of room No. 724. As the information was found to be wrong the search party apologised to the honourable Member and the search was called off.”

Now, this is the statement that the Minister has made. Regarding this paragraph, I want to ask something by giving an analogy. If some information is given to the income-tax authorities or it is given to the Police department that a particular person has committed some crime in a particular hotel room and if the Police and the other authorities or income-tax authorities reach the place and find that the man or woman who has committed the crime is different from the one who was mentioned in the telephonic message, then only on ground of mistaken identity can they refuse to investigate whether there is a *prima facie* case in the information that was given ? Otherwise, if information is given that such and such a party has committed a murder can the police think that somebody else has committed the murder ? Can it happen ? If the information has been given should they not see whether there is a *prima facie* case whether there is gold and currency in that suit case ? Please give a reply.

(*Interruptions*)

SHRI PRANAB MUKHERJEE : I do not think that I have...(*Interruptions*)

PROF. MADHU DANDAVATE : My question is forthright : Under a mistaken identify can you refuse to investigate ?

SHRI PRANAB MUKHERJEE : I do not know when the professor has converted into a lawyer. But I think he knows a little of income-tax law.

PROF. MADHU DANDAVATE : I do not know about income, but income-tax law, I know. The fact is that somebody got the information that a person is staying with currency notes and gold. Nobody said that gold and other things are dumped in that room or it is being kept somewhere in that room.

PROF. MADHU DANDAVATE :
That is the information...*(Interruptions)*

SHRI PRANAB MUKHERJEE : The information was that somebody was having in a VIP suit case currency notes and gold. The man who gave the information identified himself as a bearer though subsequently it was found and what Mr. Desai tried to point out was that he might be somebody else because the Commissioner was a little taken aback at the way the gentleman was speaking with fluency and command over English language. That normally does not come from a Class IV staff or a bearer of the hotel.

SHRI SATYASADHAN CHAKRABORTY : Some bearers in the Five Star Hotels do speak very good English...*(Interruptions)*

SHRI PRANAB MUKHERJEE : Maybe. You are more accustomed to the five-star hotels than I. *(Interruptions)*

What the Income Tax people and those officers who went there did was that first they checked up whether there was one Mr. Gidwani not only in room numbers 724 and 727 but also in other rooms. It was found that there was no trace of Mr. Gidwani in the register of the hotel. Then they checked in whose names the hotel rooms were booked. There is no such law that if the hotel rooms are booked in somebody else's name, others cannot stay there. Therefore, when they found and when the identity of the occupant was clearly known to the tax people, there was nothing and no cause of action to follow. *(Interruptions)*

PROF. K.K. TEWARY : I am sorry that the precious time of the House has been wasted on a matter which has already been exposed to be a hoax. I would like to know from the hon. Minister about the identity of the person. The whole exercise there was arranged with a political motive. So, I would like to know as to who was the informant to the Police about the so-called Gidwani or Mr. Kapur. Whether the Income-tax officials organise raids in such matters on such flimsy pieces of information without verifying the identity or bonafide or the authenticity of the source

information. Is it not a fact that the Janta Party Government was tottering and was about to collapse ? Therefore, a Member of Parliament belonging to our Party when she went there, the whole thing... *(Interruptions)* I would like to know whether MPs belonging to a particular party cannot enter in a State ruled by the opposition party. Will it be treated as a place out of bounds ? Can it happen ?

SHRI PRANAB MUKHERJEE : I would like to clarify one point. In fact, I do agree with the hon. Member. But it was not strictly speaking a searching party : It was a verification party. But Income-tax people have to act. Quite a number of times we get information which happens to be a hoax. And sometimes, we get the right type of tips also. Therefore, in fact, it was not a search in that sense. A certain information was received. They wanted to verify the truth of the information and in abundant caution they thought that if they found something, they should equip themselves with the legal document and that if necessary they could search the belonging of the person. But the whole objective was to verify whether the information has any truth.

PROF. K.K. TEWARY : What about the identity of the informant ?

SHRI PRANAB MUKHERJEE : In regard to the identity of the person, as I mentioned in the statement, he identified himself as a bearer of the hotel. It was not possible for the Department just to indicate who is the person and had it been any other person...*(Interruptions)*.

SHRI PRANAB MUKHERJEE : I do not know he may be anybody. At least he speaks good English this much I know, and much better than me.

PROF. K.K. TEWARY : Sir, A DIG of Karnataka actually informed an income-tax official and it was under police pressure that...*(Interruptions)*

MR. SPEAKER : No, not allowed. I cannot allow second supplementry. No second question.

PROF. K.K. TEWARY :.....**

SHRI SATYASADHAN CHAKRABORTY : He is wasting the time Sir. You see how I utilise the time of the House. The basic question is...*(Interruptions)*

PROF. K.K. TEWARY :.....**

MR. SPEAKER : He has already replied to you. I cannot allow a second supplementary. Why are you trying to waste my time ? I cannot allow a second supplementary to you.

SHRI SATYASADHAN CHAKRABORTY : Sir through you I would like to ask why an hon. Member of Parliament was occupying the room of a hotel...

(Interruptions)

MR. SPEAKER : We have already discussed it...

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : He was trying to hide the identity. That is the basic question...

(Interruptions)

MR. SPEAKER : That has already been replied to.

SHRI SATYASADHAN CHAKRABORTY : This has not been replied to. Are you ready to occupy the room not booked in your name until and unless you went to hide your identity ?

MR. SPEAKER : No question. Mr. Nityananda Misra.

Introduction of more Boeing Flights from Calcutta

*4. SHRI NITYANANDA MISRA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to introduce more Boeing flights from Calcutta;

(b) if so, the names of the cities to

which additional Boeing flights are proposed to be introduced from Calcutta;

(c) the period from which such additional flights have been introduced or are proposed to be introduced; and

(d) the details of the programme in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) Indian Airlines propose to introduce a twice-weekly service on the route Calcutta—Bangkok—Calcutta.

(c) and (d) Action has been initiated to obtain the clearance of the Government of Thailand to the introduction of this Service. It will be introduced after the necessary clearances are obtained and formalities completed.

SHRI NITYANANDA MISRA : Sir as we all know Calcutta happens to be the most important city of the eastern zone. It is a centre of trade, industry and business. Air traffic from and to this city is heavy. I want to know if any additional domestic Boeing service will be started from Calcutta to any other city within the country ?

SHRI KHURSHEED ALAM KHAN : we already have quite a few services from Calcutta and certainly the number of services will depend upon the requirement and the traffic offering.

SHRI NITYANANDA MISRA : The traffic from Calcutta to Bhubaneswar has increased considerably in the past few years I want to know whether any independent Boeing service can be started between these two cities on all the days of the week ?

SHRI KHURSHEED ALAM KHAN : Normally the services are operated on the basis of the traffic offering and certainly if the traffic offering will justify the services, we will consider the suggestion favourably.